

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.210
Appeal/39(AHM)2023

Proceedings under Section 252(3) of Co. Act, 2013

IN THE MATTER OF:

Sneha Barku Deore
(Brighton Pigments (India) Pvt Ltd
V/s
Registrar of Companies,Gujarat

.....Applicant

.....Respondent

Order delivered on: 09/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Vishal Raval, Advocate
For the Respondent / RoC : Ms. Rupa Sutar, Dy. RoC

ORDER

Now a rejoinder has been filed by the applicant to the reply of the respondent / RoC, vide inward diary No. D-3650 on 29.04.2024. The same is taken on record.

Learned Counsel for the applicant seeks time to place on record the details of the plot that was being purchased from the GIDC in terms of the offer letter dated 31.05.2021, by way of an additional affidavit, and also to place on record the status of the said plot as on date.

Re-list on 20.06.2024.

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)